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Kahri SinghVersusU.O.I. Aora

Original Application No. 1007 of 1993
alongwith

Contempt Application No. 31 of 1995

(In Original Application No.1007 / 1993)

28/8/2000

Hon.Mr.S.K.I. Naqvi, J.M.
Hon.Mr.M.P. Singh, A.M.

Shri Satish Dwivedi for the applicant.
Shri A.K. Ganr for the respondents. Shri Satish Dwivedi, learned counsel for the applicant mentions that in view of developments during pendency, the relief no.8(a) and 8(b) have become infructuous, therefore, not pressed. The only relief sought remains 8(c) through which the applicant has sought for direction to pay the wages from 18.12.1987 to 14.4.1993, that is from date of dismissal to the date of re-instatement in pursuance of order by the Labour Court. Since this relief 8(c) relates to the matter before the Labour Court, therefore, we are not inclined to entertain it here, for which he ought to have knocked at appropriate forum.

For the above, the O.A.No.1007 of 1993 stands dismissed, without cost.

With the above observation, the notice issued in connected C.C.A.No.31/95, also stands withdrawn.

SN
AM.

SN
JM

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